# DISTRIBUTION OF RAW CASHEW TO CASHEW FACTORIES

#### \*172. SHRI S. KUMARAN : SHRI N. K. KRISHNAN :

will the Minister of FOREIGN TRADE be pleased to state:

- (a) Whether the Kerala Government have suggested certain changes in the present policy of distribution of raw cashew nuts to cashew factories by the Cashew Corporation of India;
- (b) if so, the precise changes suggested;
- (c) what is Government's decision thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) to (c) A statement is laid on the Table of the House.

### STATEMENT

- (a) Yes, Sir.
- (b) (i) To allow quota of raw cashewnuts to such units as may have heen closed during the qualifying 2 years but which could revived by the Kerala State Cashew Development Corporation;
  - (ii) To restrict the allotment of imported raw cashewnuts to registered units meeting all the sta utory obligations to labour.
- (c) The suggestions are under consideration.

SETTING UP OF OIL REFINERY IN NORTH WEST REGION

\*173. SHRIMATI SITA DEVI:
MISS SAROJ PURUSHOTTAM
KHAPARDE:
DR. BHAI MAHAVIR:
SHRI SWAISINGH SISODIA:
SHRI B A L A C H A N D R A
MENON:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether Government have taken a decision to locate the twelfth largest oil refinery near Mathura-Agra for the northwestern region;
- (b) if so, details of the scheme, the time schedule of its completion and the estimated expenditure to be incurred on the project;
- (c) what was the criterion for selecting the site and the names of the other states who approached Government for setting up the refinery in their region; and
- (d) whether the Government of Iraq have agreed to supply crude oil for this refinery?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHR) H. R. GOKHALE):
(a) Government have decided to set up the Table of the Refinery at Mathura.

- (b) A statement is placed on the House.
- (c) The location has been decided after taking into account techno-economic considerations and other relevant factors. The other States which approached the Central Government in this regard were Rajasthan, Haryana and Madhya Pradesh.
- (d) Iraq has offered to supply crude oil for this refinery. No final decision has been taken in this regard.

#### STATEMENT

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The salient features of the North-West Refinery project are as follows:

- (i) The refinery will have a capacity of 6 million tonnes per annum and will be the biggest oil refinery in the country. It is estimated that saving in foreign exchange resulting from refining of imported crude oil will be about Rs. 40 crores per year.
- (ii) The crude oil requirements of the refinery will be met by imports. The refinery will be designed to process a wide variety of Middle East crude oils falling in the gravity range of 32°—36° API.

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- (iii) Ctude oil to be imported will be received in the Gulf of Kutch where a 'single buoy mooring' facility will be provided. From there crude oil will be brought to a shore terminal and therefrom by a pipe line (approximately 1200 Kms in length) to the refinery site at Mathura.
- (iv) The refinery is expected to produce motor spirit, naphtha, High speed Diesel Oil, Kerosene Oil, Light Diesel Oil, Furnace Oil (including feedstock for fertilizers), LPG and Bitumen.
- (v) The refinery will have its own captive power generation unit which would meet the refinery's power and steam requirements. Provision will also be made for adequate offluent treatment and disposal facilities.
- ..!! (vi) The total investment on the refinery, pipeliles, off shore terminal and on-shore facilities would be approximately Rs. 161.15 crores (excluding township).
  - (vii) A special feature of the refinery project will be the provision of a one-million tonne Hydro Cracker to convert heavy oil into more valuable middle distillates for which there is a large and growing demand in the north-West region.
  - (viii) It is estimated that the refinery complex along with off-shore and pipeline facilities would create employment potential for about 1300 people.
  - (ix) The refinery is likely to be ready for commissioning by 1977.

## उच्चतम न्यायालय के अतिरिक्त न्यायपीठ

\*174. श्री जगदीश प्रसाद माथुर:
श्री डी० के० पटेल:
श्री लाल आडवागी:
श्री रत्तन लाल जैन:
श्री ना० कृ० शेजवलकर:
सरदार कुमार सं० चं० आंग्रे:
क्या विधि और न्याय मंत्री यह बताने की

कृपा करेंगे कि:

- (क) क्या देश के पश्चिमी, दक्षिणी श्रीर पूर्वी भागों में उच्चतम न्यायालय के तीन ग्रित-रिक्त न्यायपीठों की स्थापना किए जाने का विचार है; और
- (ख) यदि हां, तो संबंधित योजना का व्योराक्याहै?

ADDITIONAL BENCHES OF SUPREME COURT

\*174. SHRI JAGDISH PRASAD

MATHUR:

SHRI D. K. PATEL:

SHRI LAL K. ADVANI:

SHRI RATTAN LAL JAIN:

SHRI N. K SHEJWALKAR:

SHRI S. C. ANGRE:

Will the Minister of LAW AND JUS-TICE be pleased to state:

- (a) whether three additional Banches of the Supreme Court are proposed to be set up in the Western, Southern and Eastern regions of the country; and
- (b) if so the details of the relevant scheme? ]

विधि ग्रौर न्याय मंत्री (श्रीएच॰ ग्रार॰ गोखले): (क) जी नहीं।

- (ख) प्रश्न ही नहीं उठता।
- \*\*[THE MINISTER OF LAW AND TICE (SHRI H. R. GOKHALE): (a) No, Sir,
  - (b) Does not arise.]

REFINERY AGREEMENTS WITH PRIVATE FOREIGN OIL COMPANIES

\*175. SHRI S. G. SARDESAI: SHRI YOGENDRA SHARMA:

Will the Minister of PETROLEUM & CHEMICALS be pleased to refer to the reply to Starred Question No. 176 given in the Rajya Sabha on the 15th May, 1972 and state;

<sup>\*[ ]</sup> English translation.